

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 323**

IA-2177/2024, CA No-150/CIII/ND/2018, IA-4979/2021, Contempt.P25/2022,  
IA-1262/2024, IA-1056/2024

**In**

**IB-189(ND)/2017**

**IN THE MATTER OF:**

State Bank of India ..... Petitioner/Applicant

Vs.

Namdhari Food International Pvt. Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 31.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Mr. Abhishek Anand, Mr. Akshit Awasthi Advs.

For the NSEL : Mr. Sandeep Bisht Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik